

DIVISION BENCH  
COURT - II

O-229

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

APPEAL/12(KB)2024  
IA(COMPANIES.ACT)/41(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> APRIL 2024**

IN THE MATTER OF	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS THE REGISTRAR OF COMPANIES KOLKATA WEST BENGAL - IN THE MATTER OF TILOTTAMA APPARELS LIMITED
UNDER SECTION	RULE 11 OF NCLT SEC 252 (1) - BY GOVERNMENT BODY

**Appearance (via video conferencing/physically)**

Mr. S. K. Tiwari, Adv. ] for the Petitioner'

Ms. S. Roy, Adv.

Ms. I. Pal, Adv.

Mr. S. Ghosh, Adv.

**ORDER**

1. Learned Counsel for the Petitioner present.
2. Due to paucity of time, this matter could not be taken up for hearing.
3. List this matter **on 18.06.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**